Advance List Sr. No. 9

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR (Through Virtual Mode)

CONC No. 195/2017

National Insurance Co. Ltd

.... Applicant(s)

Through:- Mr. J. A. Kawoosa, Advocate

V/s

Wali Mohammad Dar and

.....Non-applicant(s)

others

Through:- None

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

Applicant-Insurance Company seeks condonation of 28 days' delay' in filing the appeal against the impugned award dated 08.04.2017 passed by Motor accident Claims Tribunal, Srinagar.

Perusal of the file reveals that notices through registered post were issued to the non-applicants on 31.08.2017.

Since statutory period stands expired, there is deemed service. None has appeared on behalf of the non-applicants, as such, they are set ex parte.

For the reasons stated in the application coupled with submissions made at the Bar, sufficient cause for condoning the delay of 28 days' in filing the appeal is made out. Accordingly, this application is allowed and delay of 28 days is condoned.

Application is disposed of.

Registry to diarize the appeal and list the same on 27.08.2020.

(Sindhu Sharma) Judge

SRINAGAR

23.06.2020

SUNIL-II